

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

OA No. 1226 of 2024

In the matter of:

Parveen Kumar & Ors.

Applicant(s)

Versus

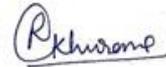
State of Haryana and ors.

Respondents(s)

INDEX

S. No.	Particulars	Page No.
1.	Reply on behalf of Respondent No.3 with supporting affidavit	1-3
2.	Annexure-R-1: Copy of written statement given by village sarpanch	4
3.	Annexure-R-2: E-challan deposit dated 14.08.2024	5
4.	Annexure-R-3: Letter dated 05.05.2024 issued to Public Health Engineering Department	6

Filed By:



Rahul Khurana, Advocate
Counsel for Respondent No.3
09811894060
rkhuranalegal@gmail.com

Date: 15.05.2025

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

Original Application No. 1226/ 2024

IN THE MATTER OF

Praveen Kumar & Anr.

.....

APPLICANTS

VERSUS

State of Haryana & Ors.

RESPONDENTS

REPLY OF BEHALF OF RESPONDENT No. 03 THROUGH
DR. RAJESH KUMAR, ASSISTANT MINING ENGINEER,
MINES AND GEOLOGY DEPARTMENT, MAHENDERGARH
AT NARNAUL.

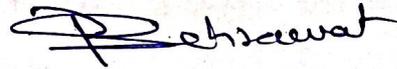
1. That present reply is being filed by Dr. Rajesh Kumar, Assistant Mining Engineer, Mines and Geology Department, Mahendergarh at Narnaul who is well conversant with the facts of the case in his official capacity and as such is competent to file the reply.
2. That a complaint was received by some villagers of the village Mohanpur, Post office Kanina, Distt Mahendergarh. In this complaint it was stated that illegal mining of ordinary clay is doing with convenience of village Sarpanch. Accordingly, site was visited by Mining Inspector Smt.Tanu Joshi along with forest officials and local villagers. During visit written statement given by village sarpanch (**Annexure-R/1**). Approximately, 1743 MT excavation of soil was assessed against which Rs. 34,402/- has been assessed as royalty, price of mineral and penalty and same has been deposited by Contractor (**Annexure-R/2**). Vide letter no. 6288 of dated 05.08.2024 SDO,

Public Heath, Kanina was informed about the mining rules for the required permission to lift/dispose the ordinary clay (Annexure-R/3).

3. That site inspection of site was carried out on 08.04.2025 also alongwith Sh. Anuj Narwal, AEE, HSPCB, Mahendragarh Region. Show Cause Notice has been issued to Sh. Jasveer Singh Dahiya, Contractor R/o Arya Nagar, H. No. 81, Assandh Road, Distt. Panipat vide letter No. Mining/NNL/321 dated 21.04.2025 for imposition and realization of Environmental Damage Compensation. Further, final assessment of Environmental Compensation and imposition will be done as per procedure mentioned in HSPCB Policy order dated 30.04.2024.

DATE :15.05.2025

PLACE : Mahendergarh



(Dr. Rajesh Kumar)
Assistant Mining Engineer,
Mines and Geology Dept.

BEFORE THE NATIONAL GREEN TRIBUNAL,
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RESPONDENTS

AFFIDAVIT

I, Dr. Rajesh Kumar, Assistant Mining Engineer, Mines and Geology Dept. aged about 46 Years do hereby solemnly affirm and state as under:

1. That I am authorized representative of the Respondent No.3. I am well conversant with the facts and circumstances of the case therefore; I am competent to swear this affidavit.

2. That I have read the contents of accompanying reply which has been drafted under my instructions.

3. That annexures are true copy of their originals.

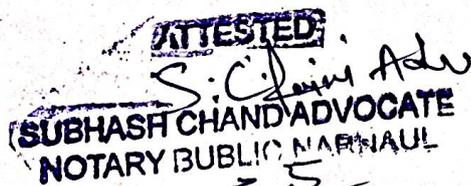


Rohawat

DEPONENT

VERIFICATION

Verified that the contents of above affidavit are true and correct to my knowledge and on the basis of information derived from the Official record which I believe to be true and no material fact has been concealed therein.



Rohawat

DEPONENT

सरपंच ग्राम पंचायत मोहनपुर

खण्ड कनीना, जिला महेन्द्रगढ़

सरपंच श्रीमान जीतराम

मो. 8950012747

ताव नं०

दिनांक 3-8-2024

श्रीमान जीतराम जी ग्रामवासियों द्वारा मेरे विश्वसित अवस्था में
 मिट्टी के तहत कि शिवापत पर लपटरीकरण रिफा का
 है कि मैंने उक्त जमीन जल-वा-धन आदिपादि
 उपमण्डल कनीना के पत्र क्रमांक 646 दिनांक 25-7-
 के अनुसार बुद्धिगत हटेशन बनाने के लिए जांच में
 कि सुचारु रूप से व्यवस्था के लिए उक्त जमीन का ग्राम
 पंचायत मोहनपुर द्वारा बुद्धिगत दिनांक 26-7-24 को पाठ
 के उक्त जमीन को जल-वा-धन विभाग मण्डल अटेली
 उप मण्डल कनीना को निशुल्क दे दी गई। उक्त की जा
 जमीन ले उठाई गई मिट्टी का ग्राम पंचायत मोहनपुर ले कोई
 लाभ नहीं है। अतः मेरे विश्वसित शिवापत को दफ्तार
 किया जाते।

- संलग्न
- ① जनस्वयंसेवा समिति कनीना मण्डल मण्डल - 646 की प्रति
दिनांक - 25-7-24
 - ② प्रस्ताव ग्राम पंचायत मोहनपुर दिनांक - 26-7-24 की प्रति

Justice
 सरपंच
 ग्राम पंचायत, मोहनपुर
 खण्ड कनीना (मण्डल)

E - CHALLAN Candidate Copy
Government of Haryana

Valid Upto: 21-08-2024 (Cash) '0120154159'
15-08-2024 (Chq/DD)

GRN No: 0120154159 Date: 14 Aug 2024 12:59:51

Office Name: 1032-Mines and Geology Department Namaul
Treasury: Namaul
Period: (2024-25) One Time

Head of Account	Amount ₹
0853-51-102-98-51 Receipts from minor m	34402
PD AcNo: 0	
Deduction Amount ₹	0
Total Net Amount ₹	34402

₹ Thirty Four Thousands Four Hundred and Two Rupees

Tenderer's Detail

GPF/PRAN/TIN/Act. no/VehicleNo/TaxId -
PAN No:
Tenderer's Name: Jasveer singh dahiya contracto
Address: Jasveer singh dahiya contractor panipat -
Particulars: penalty of O Clay 34402 rupees Vill Mohanpur Teh Kanina and Distt Mahendergarh

Cheque-DD-
Detail: Depositor's Signature

FOR USE IN RECEIVING BANK

Bank CIN/Ref No: 20666524611
Payment Date: 14/08/2024
Bank: Punjab National Bank Aggregator
Status: Success

ANNEXURE R-2 5
E - CHALLAN
Government of Haryana

Valid Upto: 21-08-2024 (Cash) '0120154159'
15-08-2024 (Chq/DD)

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Total/Net Amount ₹	34402

₹ Thirty Four Thousands Four Hundred and Two only

Tenderer's Detail

GPF/PRAN/TIN/Act. no/VehicleNo/TaxId -
PAN No:
Tenderer's Name: Jasveer singh dahiya contracto
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Detail: Depositor's Signature

FOR USE IN RECEIVING BANK

Bank CIN/Ref No: 20666524611
Payment Date: 14/08/2024
Bank: Punjab National Bank Aggregator
Status: Success

* Note :-> Depositor should approach treasury for judicial stamps etc. after verifying successful Account Prepared status of this challan at 'Verify Challan' on e-Gras website. This status become available after 24 hrs of deposit of cash or clearance of cheque / DD.

पेषित

सहायक खनन अभियंता,
खान एवं भू विज्ञान विभाग
महेन्द्रगढ़ स्थित नारनौल।

पेषित

उपमंडल अभियंता,
जन स्वास्थ्य अभियांत्रिकी,
उपमंडल कनीना।

क्रमांक :- खनन/नारनौल/.....६२८९

दिनांक ०५/०८/२०२४

विषय :-

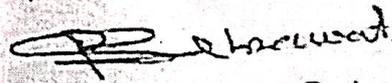
गाँव मोहनपुर में वुस्टिंग स्टेशन बनाने के लिए मिट्टी खुदाई व स्थानांतरित करने की अनुमति देने बारे।

सन्दर्भ :-

आपके कार्यालय के पत्र क्रमांक 739-40 दिनांक 05.08.2024 के सन्दर्भ में।

उपरोक्त विषय पर आपको अवगत करवाया जाता है कि Haryana Minor Mineral Concession, Stocking, Transportation of Minerals and prevention of illegal mining rule 2012 के नियम 31 (3) व (4)के अनुसार किसी भी ग्राम पंचायत की भूमि से मिट्टी उठाने के लिए ग्राम पंचायत द्वारा पारित प्रस्ताव को सम्बन्धित उपायुक्त महोदया से स्वीकृति करने के उपरांत ही खनन विभाग द्वारा मिट्टी उठाने की अनुमति राज्य खनिज नियम 2012 के First Schedule के नियमानुसार स्वीकृति प्रदान की जाती है।

अतः आपसे अनुरोध है कि उपायुक्त महोदय की स्वीकृति मिलने उपरांत Invest Haryana की साईट पर आवेदन कर सकते हैं।



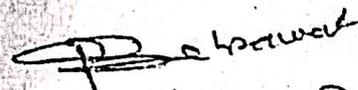
सहायक खनन अभियंता,
खान एवं भू विज्ञान विभाग
महेन्द्रगढ़ स्थित नारनौल।

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पृष्ठ क्रमांक : खनन/नारनौल/ ६२८९

दिनांक ०५/०८/२०२४

इसकी एक प्रति कार्यकारी अभियंता, जन स्वास्थ्य अभियांत्रिकी, मंडल नं 03, नारनौल स्थित अटेली को सूचनार्थ हेतु पेषित है।



सहायक खनन अभियंता,
खान एवं भू विज्ञान विभाग,
महेन्द्रगढ़ स्थित नारनौल।

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